

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAAJ INTERNET (I) PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	RAAJ INTERNET (I) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25/05/2015
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies-Chennai
4.	Corporate Identity No. of corporate debtor	U72900TN2015PTC100645
5.	Address of the registered office and principal office (if any) of corporate debtor	Old No. 12 New No. 27 Singanna Chetty Street Chintradripet Chennai - 600002 , Tamilnadu, India.
6.	Date of closure of Insolvency Resolution Process	24-03-2021
7.	Liquidation commencement date of corporate debtor	24-03-2021 (order copy received by liquidator on 19-04-2021)
8.	Name and registration number of the insolvency professional acting as	Vasudevan Gopu IBBI/IPA-002/IP-N00291/2017-18/10849
9.	Address and e-mail of the liquidator, as registered with the Board	11A, 1st Floor (Opp. to Park), Collector Sivakumar Street, K.K. Pudur, Coimbatore - 641038 Email ID:vasudevanacs@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	11A, 1st Floor (Opp. to Park), Collector Sivakumar Street, K.K. Pudur, Coimbatore - 641038. Contact No. - +91-9944937063 Email:vasudevangopu.ip@gmail.com
11.	Last date for submission of claims	19-05-2021

Notice is hereby given that the National Company Law Tribunal, Chennai bench has ordered the commencement of liquidation of the Raaj Internet (I) Private Limited on **24-03-2021** (order copy received by liquidator on 19-04-2021)

The stakeholders of Raaj Internet (I) Private Limited are hereby called upon to submit their claims with proof on or before **19-05-2021** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

VASUDEVAN GOPU

20-04-2021 , COIMBATORE.